



**IN THE HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH**

201

CWP-6325-2001

Date of decision: 02.12.2025

Kashmiri Lal

.....Petitioner

Versus

State of Punjab and others

.....Respondents

CORAM: HON'BLE MR. JUSTICE NAMIT KUMAR

Present : Mr. Chetan Slathia, Advocate
for the petitioner.

Mr. Charanpreet Singh, AAG, Punjab.

NAMIT KUMAR, J. (ORAL)

1. The present petition has been filed by the petitioner under Articles 226/227 of the Constitution of India, seeking a writ of mandamus, for declaring the action of the respondent authorities illegal and violative of Articles 14 and 16 of the Constitution of India, in withholding pension and other retiral benefits of the petitioner, who was retired from Government service on 31.12.1999 after attaining the age of superannuation, and for directing the respondent authorities to release the pension of the petitioner and other retiral benefits with interest.

2. Learned counsel for the petitioner submits that during the pendency of the present petition, the petitioner has unfortunately died, however, his legal representatives are not coming forward for filing an appropriate application for bringing on record the legal representatives.

3. In this view of the matter, the present petition is dismissed

for non-prosecution.

4. However, liberty is granted to the legal representatives of the petitioner to file an appropriate application for revival of the present petition, if any cause still survives.

02.12.2025

Vinay

**(NAMIT KUMAR)
JUDGE**

Whether speaking/reasoned : Yes/No
Whether reportable : Yes/No